## THE CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR ORDER SHEET

APPLICATION NO.:	
AFFEIGATION NO	 

Applicant(s)

Advocate for Applicant (s)

Respondent (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

OA No.90/2005. 31.05.2006.

None is present for the applicant. Mr. V. S. Gurjar counsel for the respondents.

None is present for the applicant. We proceed to adjudicate in the matter in terms of Rule 15 of CAT (Procedure) Rules by taking into consideration the respective pleadings of the parties, material on record and hearing the Learned Counsel for the respondents.

By virtue of this OA, the applicant had challenged Annexure A/1 dated 12.01.2005 whereby he was declared ineligible to appear in the departmental examination for the post of Personal Inspector in the scale of Rs.5000-8000/-.

Learned Counsel for the respondents stated at Bar that while the examination for which applicant had been declared ineligible was cancelled by the respondents, The applicant was permitted to appear in the next examination held in pursuance of notification dated 17.05.2005 and that his result was declared on 11.08.2005. He was placed at Sl. No.1 in the Merit List and vide order dated 24.8.2005, copy whereof has been filed by the Learned Counsel for the respondents in the Court, applicant has been promoted as Personal Inspector in the scale of Rs.5000-8000 (RSRP) with immediate effect. In this backdrop, Learned Counsel stated that the OA has become infructuous.

In view of applicant having been promoted as Personal Inspector vide order dated 24.8.2005 on the basis of fresh examination, earlier examination having been cancelled, the relief claimed by the applicant in this OA has been accorded to the applicant. As such, this OA has certainly become infructuous and is dismissed as having /become infructuous.

(M. L. CHAUHAN) JUDICIAL MEMBER (V.K. MAJOTRA) VICE CHAIRMAN

Color S. J.